

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c) The Election Commission which has been contacted has stated in its communication dated 27-6-1980 that it has no information in this regard and that in the absence of such information it is unable to express any opinion in the matter. Subsequently on enquiries it has come to the notice of Government that the Andhra Pradesh Government has published a full page advertisement in a Hindi Daily "Rajasthan Patrika" from Jaipur dated 22-5-1980. No information has so far been received by Government with regard to any such advertisement in any Hindi Daily of Madhya Pradesh or Uttar Pradesh. The information regarding the said advertisement in Rajasthan Patrika and any information which may be received with regard to similar advertisement(s) in Hindi Dailies of Madhya Pradesh and Uttar Pradesh will be forwarded to the Election Commission.

12 Noon

#### PAPERS LAID ON THE TABLE

##### Budget Estimates (1980-81) of the Damodar Valley Corporation

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, I beg to lay on the Table, under sub-section (3) of section 44 of the Damodar Valley Act, 1948, a copy (in English and Hindi) of the Budget Estimates of the Damodar Valley Corporation for the year 1980-81. [Placed in Library. See No. LT-886/80].

I. Report (December, 1979) of the Law Commission of India on the Hindu widows remarriage at 1956.

II. Report and accounts (1978-79) of the Central wakf council and related papers.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(I) Eighty-first Report (December, 1979) of the Law Commission of India on the Hindu Widows Remarriage Act, 1856. [Placed in Library. See No. LT-976/80].

(II) Annual Report and Accounts of the Central Wakf Council for the year 1978-79 together with Audit Report on the Accounts. [Placed in Library. See No. LT-977/80].

##### Central Advisory Committee for Light Houses (Procedural) Amendment Rules, 1979

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Sir, I beg to lay on the Table, under sub-section (3) of section 21, of the Lighthouse Act, 1927, a copy (in English and Hindi) of the Ministry of Shipping and Transport (Shipping Wing) Notification G.S.R. No. 867, dated the 23rd June, 1979 publishing the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1979. [Placed in Library. See No. LT-975-A/80].

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I am on a point of order.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, I am on a point of order.

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, under item No. 3, the notification...

श्री नागेश्वर प्रसाद शाही : पोइन्ट आफ़ ऑर्डर । श्री जैन सिंह ने आज से दस दिन पहले सदन में वादा किया था कि वे इस सदन की महिला सदस्यों को साथ ले कर बागपत जाएंगे और वहां देख कर जांच करेंगे । दस दिन बीत गये, आज तक मंत्री महोदय वहां नहीं गये जब कि वहां जुलम जारी है । संसद की महिला सदस्या वहां गयी थीं और उन्होंने अपनी रिपोर्ट दी थी । इसलिए मैं मंत्री महोदय से जानना चाहता हूं कि वे बागपत कब जाएंगे ।

श्री सभापति : ज्ञानी जी, आप जाएंगे या नहीं जाएंगे ...

गृह मंत्री (ज्ञानी जल सिंह) : मैं कल जा रहा हूं । दस दिन नहीं हुए वादा किया हुआ । फिर भी मैं लेट हो गया हूं । मैं कल जा रहा हूं ? महिला मेम्बरान को मैंने लिख दिया है ।

श्री नागेश्वर प्रसाद शाही : जो मेम्बर, आप के साथ जाना चाहते हैं उन को ले लीजिए ।

SHRI ERA SEZHIYAN: Sir, the third item under the 'Papers Laid on the Table' the notification is dated the 23rd June, 1979. I would like to know why it has taken such a long time to lay the notification on the Table of the House.

MR. CHAIRMAN: That is about the Papers laid on the Table.

SHRI ERA SEZHIYAN: Yes, Sir. Item No. 3.

MR. CHAIRMAN: Mr. Minister, you have to give an explanation.

आप को कागजात रखने में बहुत देर हो गयी उस के बारे में पूछ रहे हैं ।

SHRI A. P. SHARMA: I will give the reasons later on. They are not with me now, Sir.

MR. CHAIRMAN: Now, Special Mention by Shri Kulkarni.

# REFERENCE TO THE ALLEGED INVESTIGATION BY THE CBI ABOUT THE CONNECTIONS OF SHRI A. G. KULKARNI, MP WITH THE DECCAN CO-OPERATIVE SPINNING MILLS AT ICHALKARANJI, MAHARASHTRA AND OTHER RELATED MATTERS

SHRI A. G. KULKARNI (Maharashtra): Sir, I thank you for allowing me to make a Special Mention on a more important matter than phone tapping which concerns the unfettered right of a Member to function in Parliament without fear or favour.

Sir, today morning, I received a telephone from Bombay, Ichalkaranji and a telegram—which is here with me—that two CBI officers visited the Deccan Co-operative Spinning Mills at Ichalkaranji two or three days back and enquired about my personal association with that co-operative organisation and other related information. The State Government has a continuous and concurrent audit of co-operative organisations with large equity bases, and the Manager directed the officers to meet the Government auditor and who promised all assistance, but the Registrar of Co-operative Societies or the Director of Handlooms and Powerlooms must permit him to do so. The CBI officers went back and told the management that they will come back with permission and more powers. Sir, what does this mean? I can now see that there is a chain of events. During the Assembly elections two prospective candidates of my party were frightened by the strong arm tactics of the Government agencies. Mr. Kalmadi, who is the President of the Youth Congress and whose house was raided, just declined to contest. Mr. Bhegade another prospective candidate from Maval was another victim who declined to contest. Mr. Awade Chairman of another Co-operative spinning mill from Ichalkaranji, where-from I come, got elec-